

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 113/TT/2019**

**Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for Asset 1: Banaskantha-Chittorgarh 765 kV D/C line along with associated bays and 240 MVAR Switchable Line reactors at both ends, 765/400 kV Banaskantha ( New) S/S along with 765/400 kV ICT -1 & 2, 765 kV, 330 MVAR Bus reactor & 400 kV, 125 MVAR Bus reactor alongwith bays and Asset 2: Banskantha-Sankhari 400 kV D/C line along with associated bays at both ends under Green Energy Corridors-Inter State Transmission Scheme (ISTS) Part-B for tariff block 2014-19

**Date of Hearing:** 11.2.2020

**Coram:** Shri P. K. Pujari Chairperson  
Shri I.S. Jha, Member

**Petitioner** : Power Grid Corporation of India Ltd.

**Respondents** : Madhya Pradesh Power Management Company Ltd. & 12 Ors.

**Parties present** Shri S.S. Raju, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri Amit K. Jain, PGCIL  
Shri Pankaj Sharma, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition is filed for approval of transmission tariff for Asset-1:Banaskantha-Chittorgarh 765 kV D/C line along with associated bays and 240 MVAR Switchable Line reactors at both ends, 765/400 kV Banaskantha ( New) Sub-sation along with 765/400 kV ICT -1 & 2, 765 kV, 330 MVAR Bus reactor & 400 kV, 125 MVAR Bus reactor alongwith bays and Asset 2: Banskantha-Sankhari 400 kV D/C line along with associated bays at both ends covered under the Green Energy Corridors-Inter State Transmission Scheme (ISTS) Part-B for



2014-19 period. As per the investment approval accorded on 17.4.2015, the SCOD of the instant assets was 16.4.2018, against which the assets were anticipated to be put under commercial operation on 29.3.2019. Therefore, there is a time over-run of about 11 months due to ROW issues, clearance from Railways, etc. Justification along with the chronology of events has been filed in the petition. The representative of the petitioner further submitted that there is no cost over-run. The reasons for cost variation between FR approved cost and actual cost as on COD/estimated completion cost have been submitted in the petition in Form-5. The representative of the petitioner prayed for approval of the transmission tariff from COD to 31.3.2019.

2. The Commission directed the petitioner to provide the following information on affidavit by 25.3.2020 with advance copy of the same to the respondents:-

- a) Auditor Certificates and tariff forms based on actual CODs.
- b) Statement of IDC.
- c) Revised Form-7 by indicating the concerned regulations under which claim for add-cap is made along with liability flow as shown in Form-4A.
- d) Details of the loan "kfw" taken for the assets alongwith the exchange rate.
- e) Year-wise capitalization and discharge of initial spares.

3. The Commission directed the respondents to file their reply by 6.4.2020 and the petitioner to file rejoinder, if any, by 13.4.2020. The Commission also directed the parties to comply with the directions within the specified timeline and further observed that no extension of time shall be granted.

4. The petition shall be listed for final hearing in due course of time for which a separate notice will be issued.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

